



2026:AHC:11835

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 438 of 2026

Smt.Prema Devi

.....Petitioner(s)

Versus

State Ofuttar Pradesh And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Kumar Amit
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Kumar Amit, learned counsel for the writ petitioner and Sri Anoop Kumar, learned Additional Chief Standing Counsel for the State.
2. The grievance of the writ petitioner is that he superannuated on 31.07.2019 as Health Visitor, however, gratuity has not been paid.
3. Learned Additional Chief Standing Counsel submits that the claim of the writ petitioner shall be decided by third respondent, Additional Director, Treasury and Pension, Prayagraj Division, Prayagraj.
4. Considering the submission so made across the bar, the writ petition stands disposed of directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the third respondent, Additional Director, Treasury and Pension, Prayagraj Division, Prayagraj by **30.01.2026**. Thereafter, the third respondent shall decide the claim of the writ petitioner within a period of two months.
5. With the said observations, the writ petition stands disposed of.

(Vikas Budhwar,J.)

January 19, 2026

Rajesh